

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 1240 of 2019

1. J.P @ Jaiprakash Singh
2. Bhim Kumar Kamat @ Bhim Kamat--- --- Appellants
Versus
The State of Jharkhand --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellants: M/s A.K. Kashyap, Sr. Advocate, Anurag Kashyap, Advocate
For the Respondent: Mr. Tarun Kumar, A.P.P
For the Informant: Mr. Indrajit Sinha, Advocate

06 / 09.09.2021 On the request of learned Senior Counsel for the appellant, matter is passed over for the day.

However, learned Additional Public Prosecutor should come prepared with the materials borne from the lower court records by carrying out inspection within this time.

Office to place the file for inspection, on requisition being made by the learned A.P.P, within this time.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/